

Misc. CrI. (Bail) case No. 596/2022

Rejia Khatun Vs State of Assam

29.11.2022

Petitioner filed hajira.

Today was fixed for C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that, on 04-10-2022, at about 7 p.m, the accused had bound the 2.5 years old daughter of the informant with cloth and threw her into a well, while the informant went outside in search of her son. When the informant came back she heard a sound from the well and saw that her daughter was struggling inside the well. The informant jumped into the well and rescued her daughter. During rescue, the informant sustained injury on her hand and head. Later on, the accused had confessed in front of the villagers that she tried to kill the daughter of the informant.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that the accused has direct involvement with the offence, from the statement of the accused, it appears that her husband had also some role in the offence, but her husband is yet to be arrested. Hence, considering the gravity of the offence, which is against children, the B.P is rejected at this stage.

Send back the C/D.

This Misc. CrI. (Bail) case is disposed of.